

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1614/2024  
(Arising out of impugned final judgment and order dated 13-12-2023  
in CRP No. 12222/2023 passed by the High Court for the State of  
Telangana at Hyderabad)

MOHD ABDUL SAMAD

Petitioner(s)

VERSUS

THE STATE OF TELANGANA &amp; ANR.

Respondent(s)

(IA No.26935/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 19-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Gaurav Agrawal, Sr. Adv., Amicus Curiae  
Mr. Manan Daga, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.  
Ms. Udit Singh, AOR  
Mr. Tamim Qadri, Adv.  
Mr. Saeed Qadri, Adv.  
Mr. Shraveen Kumar Verma, Adv.  
Mrs. Kareena Fareed, Adv.  
Mr. Saahil Gupta, Adv.  
Mr. Deepak Bhati, Adv.  
Mr. Shvendra Singh, Adv.

For Respondent(s) Respondent-in-person

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned senior counsel Mr. S. Wasim A. Qadri,  
for the petitioner and learned senior counsel/Amicus Curiae to make  
his submissions on the point in controversy.

Judgment reserved.

(RADHA SHARMA)  
COURT MASTER (SH)

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)